

Before The National Green Tribunal, New Delhi

Execution Application No. 41 of 2023

In

Original Application No. 94 of 2023

In the matter of:

Haider Ali

....Applicant

Versus

Union of India & Ors.

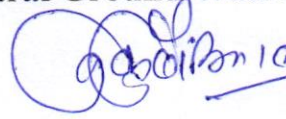
...Respondents

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Central Ground Water Authority



 20/11/2024

VINOD KUMAR DHAUNDIYAL
 Administrator
 Central Ground Water Authority
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, RD & GR
 New Delhi

Dated- 20-11-2024

Through



Gigi C Gorge, Advocate
 Standing Counsel (UOI)
 Ch. No. 457, Lawyers Block-I
 Delhi High Court
 Gigicgeorge.adv42@yahoo.in

Before The National Green Tribunal, New Delhi

Execution Application No. 41 of 2023

In

Original Application No. 94 of 2023

In the matter of:

Haider Ali

....Applicant

Versus

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...Respondents

ADDITIONAL REPLY/REPORT ON BEHALF OF CENTRAL GROUND WATER AUTHORITY (CGWA)

Brief submission:

Hon'ble Tribunal vide Para 9 of the order dated 02.05.2024 directed State Ground Water Authority or Central Ground Water Authority to decide all the application (s) pending for issuance of NOC, expeditiously. In compliance to the order, CGWA filed Status Report before Hon'ble NGT dated 07.08.2024. Wherein CGWA stated that as per the list of 26 Cricket Stadium provided by the BCCI, 14 Cricket Stadium are located in the States/UTs being regulated by the CGWA and remaining 12 Cricket Stadiums are located in the States/UTs being regulated by SGWA.

Out of 14 Cricket Stadiums, NOC had been issued to 11 cricket stadiums. However, 03 cricket stadiums namely Barabati Cricket Stadium, Cuttack, Sawai Man Singh Stadium Cricket Stadiums, Jaipur and Shaheed Veer Narayan Singh International Stadium, Raipur had not applied for NOC.

In addition to the above, it is further submitted that-

Current status of issuance of NOC of aforesaid 03 Stadiums is tabulated below:-

Name of Stadiums in CGWA regulated States	Status of No Objection Certificate (NOC)
Barabati Stadium, Cuttack, Odisha	NOC has been issued on 13.11.2024. Copy of NOC is annexed as Annexure-I .
Sawai Mansingh Stadium, Jaipur	<p>1. Despite repeated reminders through letters and emails, Rajasthan Cricket Association (RCA) has not applied for NOC for abstraction of groundwater by Sawai Man Singh Cricket Stadium, Jaipur. Copy of letters/email to RCA is annexed herein as Annexure-II.</p> <p>2. CGWB, Western Region, Jaipur vide letters/emails/personal visit requested District Collector, Jaipur to take action against Sawai Man Singh Stadium, Jaipur for extraction of groundwater without valid NOC. Despite repeated reminders, action has not been taken by the District Collector, Jaipur so far. Copy of letters/email to DC, Jaipur is annexed herein as Annexure-III.</p> <p>3. CGWA exercising its power vested under Section 5 of EP Act, 1986, directed District</p>

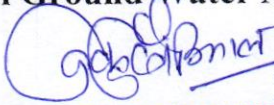
	<p>Collector, Jaipur, for sealing of bore wells of Sawai Man Singh Cricket Stadium and to submit action taken report to CGWA by 16.11.2024. CGWA letter No. NGT/003/PB/Delhi/EA.41/2023-508 dated 11.11.2024 is annexed here as Annexure-IV.</p>
<p>Shaheed Veer Narayan Singh International Stadium, Raipur</p>	<p>1. Despite repeated reminders through letters and emails, Director of Sports and Youth Welfare Department has not applied for NOC for abstraction of groundwater by Shaheed Veer Narayan Singh International Stadium, Raipur. Copy of letters/email to Sports and Youth Welfare Department is annexed herein as Annexure-V.</p> <p>2. CGWB, North Central Chhattisgarh Region, Raipur vide letters/emails/personal visit requested District Collector, Raipur to take action against Shaheed Veer Narayan Singh International Stadium, Raipur for extraction of groundwater without valid NOC. Despite repeated reminders, action has not been taken by the District Collector, Raipur so far. Copy of letters/email to District Collector, Raipur is annexed herein as Annexure-VI.</p> <p>3. CGWA, exercising its power vested under Section 5 of EP Act, 1986, directed District Collector, Raipur, for sealing of bore wells of Shaheed Veer Narayan Singh International Stadium, Raipur and to submit action taken report to CGWA by 16.11.2024. CGWA letter No. NGT/003/PB/Delhi/EA.41/2023-507 dated 11.11.2024 is annexed here as Annexure-VII.</p>

It may be gathered from above, that in spite of several reminders through letters, emails, neither the Cricket Associations/ Stadiums have applied for NOC, nor the concerned District Collector/ District Magistrate has initiated any action on erring Stadium.


In view of above, Hon'ble NGT may pass order with respect to these Stadiums, as deemed appropriate.

Dated- 20-11-2024

Central Ground Water Authority


20/11/2024
VINOD KUMAR DHAUNDIYAL
Administrator
Central Ground Water Authority
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
New Delhi

Through


Gigi C Gorge, Advocate
Standing Counsel (UOI)
Ch. No. 457, Lawyers Block-I
Delhi High Court
Gigicgeorge.adv42@yahoo.in



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Barabati Stadium		
Project Address:	Odisha Cricket Association, Barabati Stadium		
Town:	Cuttack	Block:	Cuttacksadar
District:	Cuttack	State:	Odisha
Pin Code:			
Communication Address:	Barabati Stadium, Odisha Cricket Association, Cantoment Road, Cuttacksadar, Cuttack, Odisha - 753001		
Address of CGWB Regional Office :	Central Ground Water Board South Eastern Region, Bhujal Bhawan, Khandagiri Square, Nh-5, Bhubaneshwar, Khordha, Odisha - 751030		

1. NOC No.:	CGWA/NOC/INF/ORIG/2024/20996	2. Date of Issuance	11/13/2024 4:14:04 PM									
3. Application No.:	21-4/5954/OR/INF/2024	4. Category: (GWRE 2023)	Safe									
5. Project Status:	Existing Project	6. NOC Type:	New									
7. Valid from:	06/08/2024	8. Valid up to:	05/08/2029									
9. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
	m ³ /day	m ³ /year	m ³ /day									
	m ³ /day	m ³ /year	m ³ /day									
	m ³ /day	m ³ /year	m ³ /day									
	60.54	22097.10	60.54									
			22097.10									
10. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:4						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	4	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
11. Ground Water Abstraction/Restoration Charges paid (Rs.):	254237.00											
12. Environment Compensation (if applicable) paid (Rs.):	1283145.30											
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	1						0	1	0			

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

1869

Annexure - I

7

CENTRAL GROUND WATER AUTHORITYDepartment of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India**Receipt**(As per the MoJS guidelines dated 24.09.2020 vide SO No. 3289(E) and amendments dated 29.09.2023 vide SO No. 1509(E))
<https://cgwa-noc.gov.in>

Application No.:	21-4/5954/OR/INF/2024	Date of Issuance: 11/13/2024 4:14:04 PM
Name of Firm:	BARABATI STADIUM	
AppType Category:	Sports Infrastructure and Playgrounds	
Application Type:	Infrastructure	
PAN/GSTIN No. of Firm/Individual:	AAAAO0319F / 21AAAAO0319F1ZC	

SN	Description	Amount (Rs.)
1.	Application Processing Fee	10000.00
2.	Ground Water Abstraction charges	254237.00
3.	Ground Water Restoration charges	0
4.	Environmental Compensation Charges (ECRGW) (Date From to) Days-	1283145.30
5.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	100000.00
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	
S.No.	Description	Rate
(i)	Change in User ID	Rs. 5000
(ii)	Change in firm Name	Rs. 5000
(iii)	Extension of No Objection Certificate	Rs. 5000
(iv)	Issuance of duplicate No Objection Certificate	Rs. 5000
(v)	Issuance of corrigendum to No Objection Certificate	Rs. 5000
(vi)	Any other items/correction etc.	
Rs. Rupees Sixteen Lakh Forty Seven Thousand Three Hundred Eighty Two And Thirty Paise Only		1647382.30

This is an system generated invoice, hence, does not require ink signed.

Term and conditions:

- All disputes are subject to Delhi Jurisdiction.
- Any complaint in regard to the rates will not be entertained.

Member-Secretary
CGWA, New Delhi18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.inपानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³ /d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/dischage of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCQ list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE



केन्द्रीय भूमिजल बोर्ड/Central Ground Water Board,
जल शक्ति मंत्रालय/Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग/Department of Water Resources, RD & GR
पश्चिमी क्षेत्र, 6A, झालाना डुंगरी, जयपुर/Western Region, 6A Jhalana Dungri, Jaipur
Tel.:0141-2403168, 2706338, Fax: 0141-2706991, Email:rdwr-cgwb@nic.in, Web.:www.cgwa-noc.gov.in

No. CGWAWR/NGT/94_2021/2023- 2059

Date: 17.11.2023

To
Sh. Bhawani Shankar Samota
Secretary RCA
Rajasthan Cricket Association
rca@cricketrajasthan.in

Sub: Environment Compensation for illegal ground water abstraction without valid NOC - reg

Ref: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
(ii) Show-cause Notice dated 27.06.2023 issued by Central Ground Water Authority
(iii) Letters dated 02.08.2023, 31.08.2023, 01.11.2023 and 15.11.2023 issued from Central Ground Water Authority

Dear Sir,

This has reference to the correspondences on the subject cited above. During inspection it was found that Sawai Man Singh Stadium, Jaipur was extracting groundwater without valid No Objection Certificate (NOC). In spite of repeated directions, Cricket Stadium/ State Cricket Association has not applied for obtaining NOC for groundwater extraction to Central Ground Water Authority, which is clear violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives.

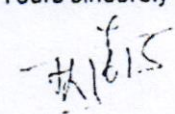
Considering illegal ground water abstraction, Environment Compensation (EC) is imposed as per Environmental (Protection) Act, 1986, Gazette Notification S.O. 3289(E), dated 24/9/2020 and subsequent Notices as follows:

Charges from	Charges upto	No. of Days for the EC charges to be paid (considering 200 operational days)	Rates of abstraction charges (Rs)	Quantity reported (m ³ /day)	Environment Compensation charges (Rs)
24-09-2020	01-11-2023	621	80	22	819485

The above mentioned payment of environment compensation charges may be deposited through Bharatkosh Portal (<https://bharatkosh.gov.in>) under Water Resources Department for the purpose of environment compensation charges under head DDO- 202417 Officer Incharge, Central Ground Water Board, State Unit, Jamnagar House, Man Singh Road, New Delhi 110011 within 15 days of receiving of this letter and submit proof of payment to the Regional office of CGWB rdwr-cgwb@nic.in and also copy to cgwa@nic.in through email.

It is advised to stop any ground water withdrawal immediately and ground water withdrawal without valid NOC will be treated as illegal and action may be initiated as per CGWA guidelines.

Yours sincerely


Regional Director

Copy for information and necessary action to:

1. The District Magistrate, Jaipur District, Collectorate, Jaipur-302016 (dm-jaip-rj@nic.in)
2. Member Secretary, Central Ground Water Authority, Jamnagar House, Man Singh Road, New Delhi

Regional Director



भारत सरकार / Govt. of India
जल शक्ति मंत्रालय / Ministry of Jal Shakti
जल संसाधन विभाग, नदी विकास और गंगा संरक्षण / Department of WR, RD & GR
केन्द्रीय भूमि जल बोर्ड / Central Ground Water Board
पश्चिमी क्षेत्र, जयपुर / Western Region, Jaipur

1613

No. CGWA/WR/NGT/94_2021/2023 - S.S.

दिनांक: 12/8/24

To,
The Secretary
Rajasthan State Sports Council
Sawai Man Singh Stadium,
Jaipur

Sub: Compliance of Hon'ble NGT order in OA No. 94/2021 and MA 18/2023 in the matter of Haider Ali Vs. Uol and others - reg

Ref: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
(ii) Show-cause Notice dated 27.06.2023 issued by Central Ground Water Authority
(iii) Letters dated 02.08.2023, 31.08.2023, 01.11.2023 and 15.11.2023 issued from Central Ground Water Authority

Sir,

Kindly refer to the show-cause notice and subsequent letters issued by Central Ground Water Authority, Ministry of Jal Shakti, Govt. of India, New Delhi to the Rajasthan Cricket Association after findings on inspection that the Sawai Mansingh Stadium, Jaipur was extracting groundwater without valid No Objection Certificate (NOC). However, in spite of repeated directions, the Management of Cricket Stadium/ State Cricket Association has not applied to Central Ground Water Authority for obtaining NOC for groundwater extraction, which is clear violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives.

Considering illegal ground water abstraction, Environment Compensation (EC) is imposed as per Environmental (Protection) Act, 1986, Gazette Notification S.O. 3289(E), dated 24/9/2020 and subsequent Notices an amount of Rs. 819485/- was imposed till 01.11.2024. The same was paid by RCA on 22.04.2024 but not yet applied for obtaining NOC.

In the above context, it is to invite your kind attention to the fact that CGWA vide Order dated 23.10.2017 had appointed the District Magistrate/District Collector as Authorized Officer for enforcement of CGWA directions in respective revenue areas and to initiate actions against violations.

It is therefore advised to apply for obtaining NOC for groundwater abstraction through tubewells running in Sawai Mansingh Stadium, Jaipur or immediately seal the borewell(s) in stadium's premises till the application of NOC is received.

Yours faithfully

(Er. M.S. Rathore)
Regional Director

Copy for kind information to:

1. The Member (CGWA), Central Ground Water Authority, 18/11, Jamnagar House, Mansingh Road, New Delhi-110011.

1614



जन शक्ति मंत्रालय / Ministry of Jal Shakti
 जल ससाधन विभाग, नदी विकास और गंगा संरक्षण / Deptt. Of Water Resources, R. D. & G. R.
 केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र / Central Ground Water Board, Western Region
 6-ए, जलाना टुंगरी, जयपुर-302004 (राजस्थान) / 6-A, Jhalana Doongari, Jaipur-302004 (Rajasthan)
 दूरभाष / Tel.: 0141-2715632, 2706338
 ई-मेल / E-mail: cgwawr1@gmail.com, rdwt-cgwb@nic.in वेबसाइट / Website: www.cgwa-noc.gov.in
 दिनांक / Date: 15

No.: CGWA/WR/94/2021/2023-15

To:

Sh. Bhawani Shankar Samota,
 Secretary R.C.A.
 Rajasthan Cricket Association
rca@cricketrajasthan.in

Sub.:- Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali Vs Union of India and Ors (OA no. 94/2021) w.r.t construction/ installation of appropriate mechanism for artificial recharge of ground water/ rain water harvesting in stadiums, cricket grounds etc.

Ref.: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
 (ii) Show Cause Notice dated 27.06.2023 issued by CGWA
 (iii) Letters dated 02.08.2023, 31.08.2023, 01.11.2023 and 15.11.2023 issued by CGWA
 (iv) Letter No. CGWA/WR/NGT/94_2021/2023-2059 dated 17.11.2023 from CGWA.
 (v) Letter No. CGWA/WR/94/2021/2023-09 dated 14.02.2024 from CGWA.
 (vi) Your email dated 22.02.2024.

Dear Sir,

This has reference to the correspondences on the subject cited above during inspection it was found that Sawai Man Singh Stadium Jaipur was extracting ground water without valid No Objection Certificate (NOC) In spite of repeated directions, Cricket Stadium/ State Cricket Association has not applied for obtaining NOC for ground water extraction to CGWA, which is clear violation of CGWA regulatory conditions, as well as non-compliance of Hon'ble NGT directives.

You have informed through email dated 22.02.2024 that EC charges has been paid but neither Bharatkosh receipt was found attached not applied for NOC.

It is advised to stop any ground water withdrawal and apply for NOC immediately. Any ground water withdrawal without valid NOC will be treated as illegal and action may be initiated as per CGWA guidelines.

Yours sincerely,


 23/2/24
 Regional Director

Copy for information to:-

1. The District Magistrate, Jaipur for information
2. Member Secretary, Central Ground Water Authority, Janunagar House, Man Singh Road, New Delhi

Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
1811 Jangpura House, Mansingh Road
New Delhi - 110011
E-mail: cgwa@gov.in

The Hon. CGWA, 21/11/2023 CGWA/ 109

Date: 15/11/2023

To
The District Magistrate
Jaipur District
Collectorate, Jaipur 302016

Sub: Action against Sawai Mansingh Stadium, Jaipur for extraction of groundwater without valid NOC - reg
Ref: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
(ii) Show-cause Notice dated 27.06.2023 issued by Central Ground Water Authority
(iii) Letters dated 02.08.2023, 31.08.2023 and 01.11.2023 issued from Central Ground Water Authority

Sir,

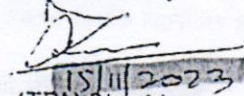
This is with reference to the correspondences on the subject cited above (copies enclosed). The show-cause notice and subsequent letters had been issued by Central Ground Water Authority (CGWA, MoJS, Govt of India), New Delhi to Rajasthan Cricket Association after finding on inspection that the Sawai Mansingh Stadium, Jaipur was extracting groundwater without valid No Objection Certificate (NOC). However, in spite of repeated directions, the Management of Cricket Stadium/ State Cricket Association has not applied to Central Ground Water Authority for obtaining NOC for groundwater extraction, which is clear violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives.

In the above context, it is to invite your attention to the fact that CGWA vide Order dated 23.10.2017 had appointed DM/DC as Authorized Officer for enforcement of CGWA directions in respective revenue areas and to initiate actions against violations.

You are therefore advised to initiate action against Sawai Mansingh Stadium, Jaipur by issuing suitable directions to the concerned district department for immediate sealing of borewell(s) in stadium's premises till further orders.

The Action Taken Report may be forwarded to this office by 20.11.2023 for submission to Hon'ble NGT.

Yours faithfully



(TBN Singh)

Member Secretary

Copy to:

1. The Director (GW), 4th Floor, Shram Shakti Bhawan, New Delhi - 110011
2. The Regional Director, Central Ground Water Board, WR, Jaipur for follow-up, with the directions to ensure that ATR is forwarded to CGWA by 20.11.2023. Also, calculate Environmental Compensation till 01.11.2023 as per quantum reported during inspection and raise demand note to respective SCA accordingly.
3. The CEO, BCCI 4th Floor, Cricket Centre Wankhede Stadium D-Road Churchgate, Mumbai - 400020 (E-mail: hemantg.arin@bccci.tv)

(TBN Singh)
Member Secretary

जल शक्ति मंत्रालय - Ministry of Jal Shakti
जल संधारण विभाग, नदी विकास और गंगा संरक्षण - Deptt. Of Water Resources, R. D. & G. R.
केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र - Central Ground Water Board, Western Region
6-A, झालाना डुंगरी, जयपुर-302004 (राजस्थान) - 6-A, Jhalana Dungi, Jaipur-302004 (Rajasthan)
दूरभाष / Tel: 0141-2735602, 2736338

ई-मेल / E-mail: cgwa.wrl@gmail.com, rdwr.cgwb@nic.in, वेबसाइट / Website: www.cgwa-noc.gov.in

संख्या/No.: सी.जी.डब्ल्यू.ए/इव्यू.आर/94/2021/2023- G.9

दिनांक/Date:

सेवा में,

जिला कलेक्टर,

जयपुर।

विषय: माननीय राष्ट्रीय हरित न्यायाधिकरण, नयी दिल्ली द्वारा जारी आदेश की अनुपालना में स्टेडियमों में भूजल/वर्षा जल के कृत्रिम पुनर्भरण के लिए उचित तंत्र के निर्माण/स्थापना के संबंध में।

- संदर्भ: (1) माननीय राष्ट्रीय हरित न्यायाधिकरण, नयी दिल्ली द्वारा OA No. 94/2021 एवं MA 18/2023 के अंतर्गत दिशानिर्देश
(2) केंद्रीय भूजल प्राधिकरण, नई दिल्ली द्वारा जारी कारण बताओ नोटिस संख्या 368 दिनांक 27.06.2023
(3) केंद्रीय भूजल प्राधिकरण द्वारा जारी पत्र दिनांक 12.08.2023 एवं 31.08.2023
(4) केंद्रीय भूजल प्राधिकरण द्वारा जारी पत्र संख्या 2059 दिनांक 17.11.2023

महोदय,

कृपया उपरोक्त वर्णित विषय के संबंध में लेख है कि केंद्र सरकार ने पर्यावरण और वन मंत्रालय के 38 (अ). दिनांक 14 जनवरी, 1997 के तहत भारत सरकार की अधिसूचना के तहत केंद्रीय भूजल प्राधिकरण (इसके बाद प्राधिकरण के रूप में संदर्भित), जिसके बाद अधिसूचना संख्या का.आ. 1124(ई) दिनांक 6 नवंबर, 2000 और का.आ. 1121 (ई) दिनांक 13 मई, 2010 को पूरे भारत में भूजल विकास और प्रबंधन के विनियमन और नियंत्रण के उद्देश्य से और आवश्यक निवामक निर्देश जारी करने के लिए गठन किया था।

केंद्रीय भूजल प्राधिकरण ने दिनांक 24 सितंबर 2020 की अधिसूचना संख्या 3289 (ई) और मंगोचन दिनांक 29 मार्च 2023 के तहत 'भारत में भूजल निकासी को नियंत्रित और विनियमित करने के लिए दिशानिर्देश' जारी किए हैं, जिसमें "सभी नए/मौजूदा उद्योग, विस्तार चाहने वाले उद्योग (Industry), बुनियादी ढांचा परियोजनाएँ (Infrastructure Projects) और खनन परियोजनाएँ (Mining Projects) भूजल निकासी करती हैं, जिनका दिशानिर्देशों के पैरा 1.0 के तहत विशेष रूप से सूट नहीं टी गयी है, को सभी को केंद्रीय भूजल प्राधिकरण से अनापत्ति प्रमाण पत्र लेने की आवश्यकता है।

माननीय राष्ट्रीय हरित न्यायाधिकरण द्वारा जारी आदेश दिनांक 15.04.2021 के अनुसार स्टेडियमों, क्रिकेट मैदान आदि में भूजल/वर्षा जल के कृत्रिम पुनर्भरण के लिए उचित तंत्र के निर्माण/स्थापना करना आवश्यक है तथा स्टेडियमों, क्रिकेट मैदान के रख रखाव हेतु STP treated पानी का ही उपयोग किया जा सकता है। उक्त स्टेडियमों, क्रिकेट मैदान आदि को भूजल दोहन हेतु प्राधिकरण से अनापत्ति प्रमाण पत्र लेना आवश्यक है। इसके संदर्भ में पूर्व में राजस्थान क्रिकेट एसोसिएशन को इस कार्यालय के पत्र संख्या 2059 दिनांक 17.11.2023 के द्वारा माननीय राष्ट्रीय हरित न्यायाधिकरण के आदेशों की अनुपालना में पर्यावरण क्षतिपूर्ति शुल्क रुपये 8,19,485/- जमा करने एवं भूजल दोहन को तुरंत प्रभाव से बंद करने के लिए निर्देशित किया गया था परंतु अभी तक राजस्थान क्रिकेट एसोसिएशन ने ना ही पर्यावरण क्षतिपूर्ति राशि जमा करवाई है ना ही भूजल दोहन हेतु आवेदन किया है।

केंद्रीय भूजल प्राधिकरण द्वारा जारी सार्वजनिक सूचना दिनांक 23/10/2017 के अनुसार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 4 और राजपत्र अधिसूचना, एम.ओ. 3289(ई) दिनांक 24/9/2020 (विदु 10वीं एवं 13) के अनुसार जिलाधीश/उपायुक्तों (डीसी)/जिला दण्डाधिकारी (डीएम) को अनधिकृत भूजल निकासी संरचनाओं को सील करने या अनापत्ति प्रमाण पत्र की शर्तों का उल्लंघन करने वालों के खिलाफ विजिली का बनेकरण काटना, अभियोजन शुरू करना और पर्यावरण पुआबजा लगाने की कार्रवाई करना जैसे प्रवर्तन उपाय करने के लिए अधिकृत किया गया है।

केंद्रीय भूजल प्राधिकरण के दिशानिर्देशों के अनुसार अनधिकृत भूजल निकासी संरचनाओं को तत्काल प्रभाव से सील करने और उल्लंघनकर्ताओं के विरुद्ध कार्रवाई शुरू करने का आपसे अनुरोध है। इस बारे में की गई कार्रवाई की सूचना इन कार्यालय को भिजवाने की कृपा करें।

कार्यालय प्रमुख

प्रतिलिपि:

1. राजस्थान क्रिकेट एसोसिएशन, एमएमएम स्टेडियम, जयपुर।
2. सहाय्य सचिव, केंद्रीय भूजल प्राधिकरण, जाम नगर हाउस, नई दिल्ली।

1610

जल संसाधन विभाग, पट्टा विकास और संरक्षण विभाग / Department of Water Resources, R. D. & G. R.
केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र / Central Water Board, Western Region
B-ए, झालाना इंदगरी, जयपुर-302004 (राजस्थान) / B-A, Jhalana Indragiri, Jaipur-302004 (Rajasthan)
दूरभाष / Telephone: 2715032, 2705338
ई-मेल / E-mail: cgwa@cgwa.gov.in, cgwa@rediffmail.com, वेबसाइट / Website: www.cgwa.gov.in

संख्या No. सीजीडब्ल्यूए डब्ल्यूआर 94/2021/2024 406

दिनांक Date 02/11/2024

सेवा में

जिला कलेक्टर,

जयपुर।

विषय: माननीय राष्ट्रीय हरित न्यायाधिकरण, नयी दिल्ली द्वारा जारी आदेश की अनुपालना में भूजल/वर्षा जल के कृत्रिम पुनर्भरण के लिए उचित तंत्र के निर्माण/स्थापना के संबंध में।

- संदर्भ (1) माननीय राष्ट्रीय हरित न्यायाधिकरण, नयी दिल्ली द्वारा O.A. No. 94/2021 एवं MA 18/2023 के अंतर्गत दिशानिर्देश
(2) केंद्रीय भूजल प्राधिकरण, नई दिल्ली द्वारा जारी आदेश का.आ. 1124 (ई) दिनांक 27.06.2023
(3) केंद्रीय भूजल प्राधिकरण द्वारा जारी पत्र दिनांक 02.05.2023, 31.08.2023, 17.11.2023, 14.02.2024, 23.02.2024, 26.02.2024, 23.02.2024, 28.02.2024 एवं 22.03.2024

महोदय,

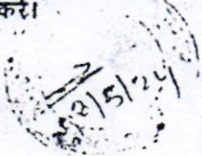
कृपया उपरोक्त वर्णित विषय के संबंध में लेख है कि केन्द्र सरकार ने पर्यावरण और वन मंत्रालय के 38 (अ), दिनांक 14 जनवरी, 2000 के तहत भारत सरकार की अधिसूचना के तहत केंद्रीय भूजल प्राधिकरण (इसके बाद प्राधिकरण के रूप में संदर्भित), जिसके बाट अधिसूचना संख्या का.आ. 1124 (ई) दिनांक 6 नवंबर, 2000 और का.आ. 1121 (ई) दिनांक 13 मई, 2010 को पूरे भारत में भूजल विकास और प्रबंधन के विनियमन और नियंत्रण के उद्देश्य से और आवश्यक नियामक निर्देश जारी करने के लिए गठन किया था।

केंद्रीय भूजल प्राधिकरण ने दिनांक 24 सितंबर 2020 की अधिसूचना संख्या 3289 (ई) और संशोधन दिनांक 29 मार्च 2023 के तहत भारत में भूजल निकासी को नियंत्रित और विनियमित करने के लिए दिशानिर्देश जारी किए हैं, जिसमें "सभी नए/मोजूदा उद्योग, विस्तार चाहने वाले उद्योग (Industry), बुनियादी ढांचा परियोजनाएं (Infrastructure Projects) और खनन परियोजनाएं (Mining Projects) भूजल निकासी करती हैं" के दिशानिर्देशों के पैरा 1.0 के तहत विशेष रूप से छूट नहीं दी गयी है, जो सभी को केंद्रीय भूजल प्राधिकरण से अनापत्ति प्रमाण पत्र लेने की आवश्यकता है।

माननीय राष्ट्रीय हरित न्यायाधिकरण द्वारा जारी आदेश दिनांक 15.04.2021 के अनुसार स्टेडियमों, क्रिकेट मैदान आदि में भूजल/वर्षा जल के कृत्रिम पुनर्भरण के लिए उचित तंत्र के निर्माण/स्थापना करना आवश्यक है तथा स्टेडियमों, क्रिकेट मैदान के रख रखाव हेतु STP treated पानी का ही उपयोग किया जा सकता है। उक्त स्टेडियमों, क्रिकेट मैदान आदि को भूजल दोहन हेतु प्राधिकरण से अनापत्ति प्रमाण पत्र लेना आवश्यक है। इस संदर्भ में पूर्व में राजस्थान क्रिकेट एसोसिएशन को इस कार्यालय के पत्र संख्या 2059 दिनांक 17.11.2023 के द्वारा माननीय राष्ट्रीय हरित न्यायाधिकरण के आदेशों की अनुपालना में पर्यावरण क्षतिपूर्ति शुल्क रुपये 8,19,485/- जमा करने एवं भूजल दोहन को तुरंत प्रभाव से तंतु करने के लिए निर्देशित किया गया था। राजस्थान क्रिकेट एसोसिएशन के द्वारा दिनांक 21.02.2024 को पर्यावरण क्षतिपूर्ति राशि जमा करवा दी है परन्तु अभी तक भूजल दोहन हेतु अनापत्ति प्रमाण पत्र हेतु आवेदन नहीं किया है। जिसके संबंध में श्रीमान क्षेत्रीय निदेशक महोदय द्वारा राजस्थान न्यायाधीश परिषद के उच्च अधिकारियों के साथ उन के कार्यालय में फरवरी 2024 में भीटिंग भी की गई थी जिसमें कि क्षेत्रीय निदेशक महोदय द्वारा भूजल दोहन हेतु आवेदन के बारे में बताया गया था। जिसके उपरान्त भी अभी तक भूजल दोहन हेतु आवेदन नहीं किया है।

केंद्रीय भूजल प्राधिकरण द्वारा जारी सार्वजनिक सूचना दिनांक 23/10/2017 के अनुसार, पर्यावरण (संरक्षण) अधिनियम, 1986 का धारा 4 और राजपत्र अधिसूचना, एस.ओ. 3289 (ई) दिनांक 24/9/2020 (बिंदु 10 बी एवं 13) के अनुसार जिलाधीश/उपायुक्त (डीसी)/जिला दण्डाधिकारी (डीएम) को अनधिकृत भूजल निकासी संरचनाओं को सील करने या अनापत्ति प्रमाण पत्र की शर्तों का उल्लंघन करने वालों का खिलाफ बिजली का कनेक्शन काटना, अभियोजन शुरू करना और पर्यावरण भुआवजा लगाने की कार्रवाई करना जैसे प्रवर्तन उपाय करने का अधिकृत किया गया है।

केंद्रीय भूजल प्राधिकरण के दिशानिर्देशों के अनुसार अनधिकृत भूजल निकासी संरचनाओं को तत्काल प्रभाव से सील करने और उल्लंघनकर्ताओं के विरुद्ध कार्रवाई शुरू करने का आपसे अनुरोध है। इस बारे में की गई कार्रवाई की सूचना इस कार्यालय को भिजवाने की कृपा करें।

1180
02/11/24

प्रतिनिधि:

1. राजस्थान न्यायाधीश परिषद, राजई परिसर, पश्चिमी क्षेत्र, जयपुर।
2. सदस्य शक्ति, केंद्रीय भूजल प्राधिकरण, पश्चिमी क्षेत्र, नई दिल्ली।

माननीय
जिला कलेक्टर
जयपुर



केन्द्रीय भूमिजल बोर्ड/Central Ground Water Board,

जल शक्ति मंत्रालय/Ministry of Jal Shakti

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग/Department of Water Resources, RD & GR

पश्चिमी क्षेत्र, 6A, झालाना दुंगरी, जयपुर/Western Region, 6A Jhalana Dungle, Jaipur

Tel.:0141-2403168, 2706338, Fax: 0141-2706991, Email:rdw@cgwb@nic.in, Web.:www.cgwa-noc.gov.in

No. CGWA/WR/NGT/94_2021/2023- 237

Date

13 JUN 2024

To,

The District Collector
Jaipur

DIC-Dev

14/6/24

Sub: Action against Sawai Mansingh Stadium, Jaipur for extraction of groundwater without valid NOC – reg

- Ref: 1) Hon'ble NGT directives in OA no 94/2021 and MA 18/2023 of NGT, New Delhi
2) CGWA New Delhi Show Cause Notice no. 368 dated 27.06.2023.
3) CGWA letter dated 02.08.2023, 31.08.2023, 17.11.2023, 14.02.2024, 23.02.2024, 26.02.2024, 23.02.2024, 28.02.2024, 22.03.2024 and 06.05.2024

Sir,

With reference to the above-mentioned subject, it is to mention that the Sawai Mansingh Stadium, Jaipur is extracting groundwater without valid No Objection Certificate (NOC) and in spite of repeated reminders and communications, RCA has not applied to Central Ground Water Authority for obtaining NOC for groundwater extraction, which is clear violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives

As per Gazette Notification dated 24.9.2020, guidelines of CGWA, District Collectors/Deputy Commissioners (DCs) /District Magistrates (DMs) are authorized to take enforcement measures like sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation

Now, to reply in Hon'ble NGT, it is directed by Member Secretary, CGWA to initiate strict action against non-compliant stadiums by sealing of illegal bore wells with the help of District Administration.

In this regard, it is requested to kindly provide all support and security for conducting above exercise to comply with the directions of Hon'ble NGT.

M.S. Rathore
13/6/24
(Er. M.S Rathore)
Regional Director

Copy for information to
Member Secretary, CGWA, Jamnagar House, Mansingh Road, New Delhi

भारत सरकार
जल शक्ति मंत्रालय
जलसंसाधन, नदीविकास और गंगा संरक्षण विभाग
केंद्रीय भूमि जल प्राधिकरण
18/11 जामनगर हाउस, मानसिंहरोड
नईदिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi – 110011
E-mail: cgwa@nic.in

No. NGT/003/PB/Delhi/EA.41/2023

-508

Dated 11 NOV 2024

To

The District Collector,
Jaipur Distt.
AC-2, Sawai Jai Singh Hwy,
Sen Colony, Bani Park,
Jaipur, Rajasthan 302016

Sub: Direction under Section 5 of Environment (Protection) Act, 1986 for sealing of borewells of Sawai Man Singh Stadium, Jaipur

Ref:- (i) Hon'ble NGT order dated 02.05.2024 in EA No. 41/2023 in OA No. 94/2021 with MA 18/2023 of NGT, New Delhi.

(ii) CGWA letters dated 15.11.2023, 14.02.2024, 08.05.2024, 13.06.2024, 19.09.2024

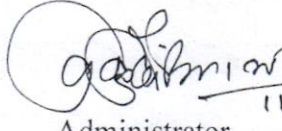
Sir,

In reference to the subject cited above, it is to state that Hon'ble Tribunal vide Para No 9 of the order dated 02.05.2024 directed CGWA or SGWA to decide all pending applications for NOC expeditiously.

2. Despite regular reminders from CGWA, Rajasthan Cricket Association has not applied for No Objection Certificate for groundwater abstraction by Sawai Man Singh Stadium, Jaipur.
3. Accordingly, the Central Ground Water Board, Western Region, repeatedly requested the District Collector, Jaipur, via the letters referred to above in (ii) and through personal visits, to take immediate action against the illegal groundwater abstraction by Sawai Man Singh Cricket Stadium, Jaipur. As, the powers to take action against illegal groundwater withdrawal have been delegated to the concerned DM/DC/SDM of each revenue district by the CGWA. Despite repeated reminders and follow-ups, the borewells have not been sealed so far.
4. Now, in exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986, it is hereby directed to seal illegal borewells of Sawai Man Singh Stadium immediately and submit compliance report by 16.11.2024.

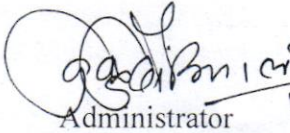
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5. Non-submission of report within aforesaid period will be construed as contravention of Section 5 of Environment (Protection) Act, 1986.


11/11/2024
Administrator
CGWA, New Delhi
क.स.स. 11/11/24

Copy to: 1. The Secretary, Rajasthan Cricket Association, Sawai Man Singh Stadium, Jaipur, rca@cricketrajasthan.in, for information.

2. The Regional Director, CGWB, WR, 6-A, Jhalana Doongri, Jaipur, Rajasthan- 302004, for information.


11/11/2024
Administrator
CGWA, New Delhi
क.स.स. 11/11/24



उत्तर मध्य खलीसमग्र क्षेत्र / North Central Chhattisgarh Region
 Dept. of Water Resources, River Development & Ganga Rejuvenation
 केंद्रीय भूजल प्राधिकरण / Central Ground Water Authority



1631

Date- 21/07/2023 21 JUL 2023

File no- 35-1/NCCR/CGWA/Vol-XI-499

To
 The Director
 Sports and Youth Welfare Department
 Government of Chhattisgarh
 Amanaka, Raipur, 492010

Sub- Urgent Compliance of NGT order

This is in reference to the Meeting held on 02.06.2023 under the Chairmanship of Secretary, Ministry of Jal Shakti, Government of India in pursuance to Hon'ble NGT directions in the matter "Haider Ali vs. UOI" against the use of groundwater for maintenance of Cricket playgrounds without using alternative like STP treated water and installing rainwater harvesting systems for storing and recharge of groundwater.

Secretary, DoWR, Ministry of Jal Shakti had desired that the regional office of CGWB may verify the status of stadiums (the list provided by BCCI is enclosed) as regard to compliance of Hon'ble NGT directions and MoJS Guidelines, especially as regard to the installation of Rainwater Harvesting structures, use of Treated Water and Ground Water NOC status in the stadiums. Accordingly, officers of Central ground Water Board carried out the inspection of the stadium successfully with the officer assigned from PWD Raipur.

This is in reference to the Meeting held under the Chairmanship of Secretary, DoWR, MoJS on 17.07.2023, hon'ble secretary express his unhappiness as the reply of show cause notice has not yet been received from the Sports and Youth Welfare Department, Gov. of Chhattisgarh and the inability to attend the aforesaid meeting.

It is requested that details of the 'installation of Rainwater Harvesting structures, use of Treated Water and Ground Water NOC status in the stadiums, the details of the implementation agency and details of the owner may also be provided at the earliest so that further necessary action may be taken, as directed.

Dr. Prabir Kumar Naik
 21/07/23

Dr. Prabir Kumar Naik
 Regional Director
 CGWB, NCCR, Raipur



विद्युत् संसाधन विभाग / Ministry of Power
जल संसाधन विभाग / Ministry of Water Resources
देशीय जल संसाधन विभाग / Central Ground Water Authority
उत्तर मध्य क्षेत्रीय क्षेत्र / North Central Chhattisgarh Region



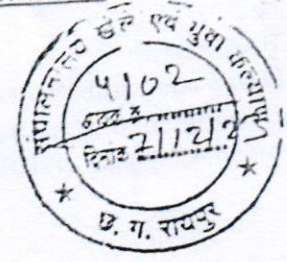
1627

Date- 16/10/2023

File no- 35-1/NCCR/CGWA/Vol-XI- 695
1. 10. 2023

IMPOSITION OF ENVIRONMENTAL COMPENSATION CHARGES

To
The Director
Sports and Youth Welfare Department
Government of Chhattisgarh
Ananaka, Raipur, 492010



Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 32 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that "All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water/rain water harvesting."

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Shaheed Veer Narayan Singh International Stadium, Raipur, Chhattisgarh.

अतो

2nd Floor, L. K. Corporates Tower, Dhamtari Road, Dumartarai, Raipur-492015 (Chhattisgarh)

दूसरी मंजिल, एल.के. कापोरेट टॉवर, धमतरी रोड, दुमरतारई, रायपुर-492015 (छ.प्र.)

Email : rdncr-cgwb@nic.in
Website : http://cgwa-noc.gov.in

RD/DR/BB/CSO/AD/YWO/SO/AAO
Director



167
असतिसि संसद / Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संसाधन विभाग
Dept. of Water Resources, River Development & Ganga Rejuvenation
केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority
उत्तर मध्य छत्तीसगढ़ क्षेत्र / North Central Chhattisgarh Region

1629



Date: - 21/11/2023

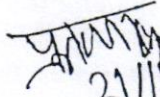
File No. 35-1/NCCR/CGWA/Vol-XI- 678

To
The Director
Sports and Youth Welfare Department
Government of Chhattisgarh
Amanaka, Raipur, 492010

Sub- Reminder letter for urgent Compliance of NGT order-reg.
Ref: Letter dated 31.08.2023 from Chairman, CGWA and 21.07.2023 from Regional Director,
CGWA, NCCR, Raipur.

This is in reference to above mentioned letters issued to the stadiums regarding furnishing the details of the installation of **Rainwater Harvesting structures**, use of **Treated Water** and **Ground Water NOC** status in the stadiums and details of the owner of the stadiums. Also it was advised to obtain No Objection Certification of ground water if it has not been obtained yet.

It has nearly been four months since the above letters were sent and it is expected that actions must have been taken to ensure the compliance of directions mentioned in the above letters. It is therefore requested to furnish the present status of compliance of directions made so far.

O/C. 
21/11/23
(Dr. Prabir Kumar Naik)
Regional Director
CGWB, NCCR, Raipur



- 22 -

भारत सरकार / Government of India
जल शक्ति मंत्रालय / Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
Dept. of Water Resources, River Development & Ganga Rejuvenation
केंद्रीय भूजल प्राधिकरण / Central Ground Water Authority
उत्तर मध्य क्षेत्रीयसंगठन क्षेत्र / North Central **Chhattisgarh** Region



Date- 13/02/2024

File no- 35-1/NCCR/CGWA/Vol-XI-70

To

The District Collector, Raipur

Collectorate, Kutchery Chowk, Raipur, Chhattisgarh 492001

Subject: Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO.94/2021) w.r.t construction/installation of appropriate mechanism for artificial recharge of groundwater/rainwater harvesting in stadiums, cricket grounds etc.-reg

I hope this letter finds you well. I am writing to bring to your attention a matter of utmost importance regarding the installation of appropriate mechanisms for the artificial recharge of groundwater and rainwater harvesting in stadiums and cricket grounds within the Chhattisgarh jurisdiction.

Vide order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, the issue of excessive use of groundwater for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of groundwater, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating the extraction of groundwater for maintenance of Cricket playgrounds.

Whereas a list of all major stadiums has been provided by BCCI which includes **Shaheed Veer Narayan Singh International Stadium, Raipur, Chhattisgarh**.

In my previous correspondence dated 29 Nov 2023, it has been highlighted the pressing need for these installations and has sent reminders to the concerned authorities, specifically the Directorate of Sports, to take necessary actions in compliance with environmental regulations. Unfortunately, despite the issuance of reminders and the imposition of environmental compensation charges, the situation remains unresolved.

Enclosed with this letter the copies of the previous communications, including the second reminder dated 21 Nov 2023 and the imposition of environmental compensation charges (₹ 2,42,250/-). In response to the notices issued, the Directorate of Sports has communicated with the PWD Raipur, informing them about the environmental compensation charges also according to the Directorate of Sports and Youth Welfare Department, all construction and maintenance activities related to the Shaheed Veer Narayan Singh International Cricket Stadium fall under the purview of PWD Raipur.

2nd Floor, L. K. Corporates Tower, Dhantari Road, Dumartara, Raipur-492015 (Chhattisgarh)

दुमरी मंदिन, एन.के. कापॉरिडम टॉवर, धमतरी रोड, डुमरतराई, रायपुर-492015 (छत्तीसगढ़)

Email : rdncr-cgwb@nlc.in

Website : http://cgwa-noc.gov.in



भारत सरकार / Government of India
जल शक्ति मंत्रालय / Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
Dept. of Water Resources, River Development & Ganga Rejuvenation
केंद्रीय भूजल प्राधिकरण / Central Ground Water Authority
उत्तर मध्य छत्तीसगढ़ क्षेत्र / North Central Chhattisgarh Region



Given the urgency of the situation, there is a need for implementation of the installation of required mechanisms. It is requested your esteemed office to intervene in this matter and issue a strict advisory to the Directorate of Sports and PWD Raipur emphasizing the need for immediate action in a stipulated time.

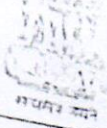
Furthermore, I urge you to direct the Directorate of Sports and PWD Raipur to obtain a **No Objection Certificate (NOC)** from the **Central Ground Water Authority (CGWA)** in Raipur to withdraw groundwater from the existing borewells.

Preserving our water resources is essential for the sustainable development of our region, and I believe that your intervention will play a pivotal role in enforcing these measures. I am hopeful that your office will take swift and effective action to address this matter.

Prabir Kumar Naik
13/02/24

Dr. Prabir Kumar Naik
Regional Director
Central Ground Water Board, Raipur Chhattisgarh

1620



भारत सरकार / Ministry of Jal Shakti
जल शक्ति मंत्रालय / Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
Dept. of Water Resources, River Development & Ganga Rejuvenation
केन्द्रीय भूजल प्राधिकरण / Central Ground Water Authority
उत्तर मध्य छत्तीसगढ़ क्षेत्र / North Central Chhattisgarh Region



Date-

File no-35-1/NCCR/CGWA/Vol-XI- 69

To

The District Collector, Raipur
Collectorate, Kutchery Chowk, Raipur, Chhattisgarh 492001

Subject: Urgent Action Required to Ensure Compliance with NGT Directives for Saheed Veer Narayan International Cricket Stadium i.e. Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO.94/2021)

I hope this letter finds you in good health. I am writing to express my deep concern regarding the ongoing non-compliance of Saheed Veer Narayan International Cricket Stadium in Raipur with the environmental directives issued by the National Green Tribunal (NGT). Despite repeated reminders and communications, the stadium has not adhered to the stipulated conditions, which include:

1. Obtaining a No Objection Certificate (NOC) from the Central Ground Water Authority (CGWA).
2. Installation of proper Rainwater Harvesting structures.
3. Installation of a Sewage Treatment Plant (STP).
4. Assignment of an environmental expert.
5. Conducting an awareness campaign to save the environment during mega sports events.

The NGT has taken this matter very seriously and has provided a final deadline of **June 15- 2024**, to action against Saheed Veer Narayan International Cricket Stadium in Raipur. **The Order Passed by Hon'ble Tribunal vide para-9 dated 02.05.2024 is attached.**

As illegal bore wells pose a serious threat to the environment and water resources. The continued non-compliance by the management of the International Cricket Stadium is not only a violation of the stipulated conditions but also a disregard for the welfare of our community and the environment.

So it is requested you, kindly coordinate with the local police and Nagar Nigam to provide the necessary support and security to seal the illegal bore wells within the stadium premises if the directives are not adhered to by the stipulated date.

Your timely and proactive action on this matter is crucial to safeguard our environment and uphold the directives Issued by the NGT. I appreciate your attention to this urgent matter and trust that you will take the necessary steps to ensure compliance with the environmental regulations.

Dr. Prabir Kumar Naik
Regional Director
Central Ground Water Board, Raipur

2nd Floor, L. K. Corporates Tower, Dhamtari Road, Dumartarai, Raipur-492015 (Chhattisgarh)
दूसरी मंजिल, एल. के. कापोरेट्स टॉवर, धमतरी रोड, डुमरतराई, रायपुर-492015 (छत्तीसगढ़)

Email : rdncr-cgwb@nic.in
Website : http://cgwa-noc.gov.in



सर्वभारतीय / Government of India
जल शक्ति विभाग / Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
Dept. of Water Resources, River Development & Ganga Rejuvenation
केन्द्रीय भूजल प्राधिकरण / Central Ground Water Authority
उत्तर मध्य प्रशासनिक क्षेत्र / North Central Chhattisgarh Region



Date- 26/02/2024 26 FEB 2024

File no- 35-1/NCCR/CGWA/Vol-XI/ 99

To

The District Collector, Raipur

Collectorate, Kutchery Chowk, Raipur, Chhattisgarh 492001

Subject: Urgent Action Required to Ensure Compliance with NGT Directives for Saheed Veer Narayan International Cricket Stadium i.e. Compliance of Hon'ble NGT Order dated 15.04.2021 In Haider Ali vs. Union of India and Ors. (O.A. NO.94/2021)

I hope this letter finds you in good health. I am writing to express my deep concern regarding the ongoing non-compliance of Saheed Veer Narayan International Cricket Stadium in Raipur with the environmental directives issued by the National Green Tribunal (NGT). Despite repeated reminders and communications, the stadium has not adhered to the stipulated conditions, which include:

1. Obtaining a No Objection Certificate (NOC) from the Central Ground Water Authority (CGWA).
2. Installation of proper Rainwater Harvesting structures.
3. Installation of a Sewage Treatment Plant (STP).
4. Assignment of an environmental expert.
5. Conducting an awareness campaign to save the environment during mega sports events.

The NGT has taken this matter very seriously and has provided a final deadline of February 29, 2024, to action against Saheed Veer Narayan International Cricket Stadium in Raipur.

As illegal bore wells pose a serious threat to the environment and water resources. The continued non-compliance by the management of the International Cricket Stadium is not only a violation of the stipulated conditions but also a disregard for the welfare of our community and the environment.

So it is requested you, kindly coordinate with the local police and Nagar Nigam to provide the necessary support and security to seal the illegal bore wells within the stadium premises if the directives are not adhered to by the stipulated date.

Your timely and proactive action on this matter is crucial to safeguard our environment and uphold the directives issued by the NGT. I appreciate your attention to this urgent matter and trust that you will take the necessary steps to ensure compliance with the environmental regulations.

Dr. Prabir Kumar Nalk

Regional Director

Central Ground Water Board, Raipur Chhattisgarh

2nd Floor, L. K. Corporates Tower, Dhantari Road, Dumarlal, Raipur-492015 (Chhattisgarh)

द्वितीय मंजिल, एल.के. कार्पोरेट टॉवर, धमटारी रोड, दुमरलगाई, रायपुर-492015 (छत्तीसगढ़)

Email : rdncr-cgwb@nic.in

Website : http://cgwa-noc.gov.in

भारत सरकार
जल शक्ति मंत्रालय
जलसंसाधन, नदीविकास और गंगा संरक्षण
विभाग
केंद्रीय भूमि जल प्राधिकरण
18/11 जामनगर हाउस, मानसिंहरोड
नईदिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD &
GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi – 110011
E-mail: cgwa@nic.in

No. NGT/003/PB/Delhi/EA.41/2023

-507

Dated

11 NOV 2024

To

The District Collector,
Raipur, Distt, Collectorate,
Kutchery Chowk, Raipur, Chattisgarh-492001

Sub: Direction under Section 5 of Environment (Protection) Act, 1986 for sealing of borewells of Saheed Veer Narayan International Cricket Stadium.

Ref:- (i) Hon'ble NGT order dated 02.05.2024 in EA No. 41/2023 in OA No. 94/2021 with MA 18/2023 of NGT, New Delhi.

(ii) CGWA letters dated 26.02.2024, 21.05.2024, 04.11.2024.

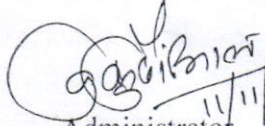
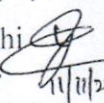
Sir,

In reference to the subject cited above, it is to state that Hon'ble Tribunal vide Para No 9 of the order dated 02.05.2024 directed CGWA or SGWA to decide all pending applications for NOC expeditiously.

2. Despite regular reminders from CGWA, Chhattisgarh Cricket Association has not applied for No Objection Certificate for groundwater abstraction by Saheed Veer Narayan International Cricket Stadium.
3. Accordingly, the Central Ground Water Board, North Central Chhattisgarh Region, Raipur repeatedly requested the District Collector, Raipur, via the letters referred to above in (ii) and through personal visits, to take immediate action against the illegal groundwater abstraction by Saheed Veer Narayan International Cricket Stadium. As, the powers to take action against illegal groundwater withdrawal have been delegated to the concerned DM/DC/SDM of each revenue district by the CGWA. Despite repeated reminders and follow-ups, the borewells have not been sealed so far.
4. Now, in exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986, it is hereby directed to seal illegal borewells of Saheed Veer Narayan International Cricket Stadium, Raipur immediately and submit compliance report by 16.11.2024.

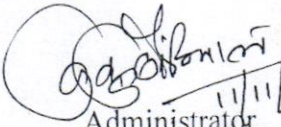
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5. Non-submission of report within aforesaid period will be construed as contravention of Section 5 of Environment (Protection) Act, 1986.


11/11/2024
Administrator
CGWA, New Delhi
o/c 
11/11/24

Copy to: 1. The Director, Sports and Youth Welfare Department, Govt. of Chhattisgarh, Amanaka, Raipur, 492010, for information.

2. The Regional Director, CGWB, NCCR, Raipur, for information.


11/11/2024
Administrator
CGWA, New Delhi

o/c 
11/11/2024